

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 29th day of OCTOBER 2004.

Original Application no. 1251 of 2004.

Hon'ble Mr. A.K. Bhatnagar, Member J
Hon'ble Mr. S.C. Chaube, Member A

Umashanker Tiwari, S/o Sri B. Tiwari,
Pointsman 'A' under Station Supdt. Attarra
N.C. Rly., P.O. Attarra,
Distt. Banda.

... Applicant

By Adv : Sri S.N. Khare

V E R S U S

1. Union of India through the General Manager,
N.C. Rly., Allahabad.
2. Divisional Railway Manager, N.C. Rly.,
Jhansi.

... Respondents

By Adv : Sri K.P. Singh

O R D E R

By A.K. Bhatnagar, JM.

By this O.A. filed under Section 19 of the A.T. Act, 1985, the applicant has sought for a direction to respondents to issue his posting order as Asstt. Station Master (ASM).

2. The brief facts of the case, as per the applicant, is that in pursuant to the notification dated 21.3.2003 for filling up the posts of ASM in the pay scale of Rs. 4500-7000

JK
...2/-

2.

by general selection against 25% quota. The applicant appeared in the written test and passed the same. Thereafter, he appeared in viva-voce and also cleared the same. According to the applicant he was placed on the clear panel of the selected candidates of the ASM post but he has not been posted till now. The applicant preferred a representation before the department on 10.06.2004 followed by reminders dated 26.6.2004 & 18.8.2004, but no action has so far been taken by the department. Aggrieved by this the applicant has filed this OA.

3. Learned counsel for the applicant submitted that the applicant will be satisfied, if his representation dated 10.06.2004 sent to respondent no. 2 i.e. D.R.M. N.C. Rly., Jhansi is decided within a specified time.

4. We have heard learned counsel for the parties, considered their submission and perused the records.

5. In view of the above, we deem it appropriate to issue direction to respondent no. 2 i.e. D.R.M. N.C. Rly., Jhansi to decide the representation of the applicant dated ^{*n b r a f a m b l y*} ^{*✓*} 10.06.2004 within a period of three months from the date of receipt of copy of this order by a reasoned and speaking ^{*n e a r b y*} ^{*✓*} order. To facilitate the ^{*✓*} decision of this case the applicant may file a copy of his representation dated 10.06.2004 alongwith copy of this order.

6. There shall be no order as to costs.

Shank
Member A

✓
Member J

/pc/